

LOK SABHA
SYNOPSIS OF DEBATES
(Proceedings other than Questions & Answers)

Thursday, December 5, 2024/ Agrahayana 14, 1946 (Saka)

OBSERVATION BY THE SPEAKER

HON. SPEAKER: Hon. Members, I would like to urge all of you to follow the decorum, rules and procedures of Parliament so that we can enhance the dignity of Parliament. There are certain set of Rules for us to be observed and all the hon. Members abide by them. I would like to urge all the hon. Members that under Rule 349 of the Procedure and Conduct of Business in Lok Sabha, no hon. Members can enter the House wearing a lapel pin or badge except the national flag. I urge upon you to adhere to the rules and procedures of Parliament. You are senior Members. If we do not uphold the decorum, honour and rules of Parliament, it will result in lowering the dignity of the House and everyone shall be emboldened to enter the House wearing Badges of different types. I have no objection to your wearing the national flag, but do refrain yourself from entering the House wearing any other kind of badge and I would like to request you to comply with this.

***MATTERS UNDER RULE 377**

- (1) **SHRI ARUN GOVIL** laid a statement regarding the need to establish a National Sugar Institute in Meerut, Uttar Pradesh.
- (2) **SHRI VISHWESHWAR HEGDE KAGERI** laid a statement regarding the need to develop Gokarna in Uttara Kannada Parliamentary Constituency as a Spiritual Tourism Cluster under special assistance to States for capital

* Laid on the Table as directed by the Chair.

investment.

- (3) **SHRI ANANTA NAYAK** laid a statement regarding the need to establish Rail Wagon Repair Workshop in Keonjhar Parliamentary Constituency, Odisha.
- (4) **SHRI SURESH KUMAR KASHYAP** laid a statement regarding the need to expedite construction of Dr. Yashwant Singh Parmar Medical College in Nahan, Sirmaur district, Himachal Pradesh.
- (5) **SHRI SUNIL KUMAR** laid a statement regarding the need to rehabilitate people displaced due to floods and erosion and presently residing on railway land in Valmiki Nagar Parliamentary Constituency, Bihar.
- (6) **SHRI AJAY BHATT** laid a statement regarding the need to address the problem of forest fire caused by high tension wire passing over forests in Uttarakhand.
- (7) **SHRI PRADEEP PUROHIT** laid a statement regarding the need to declare Gandhamardan Parbat located in Bargarh Parliamentary Constituency as national asset and develop it as a centre of Tourism, Sports and Sustainable Development.
- (8) **SHRI ARUN KUMAR SAGAR** laid a statement regarding alleged sub-standard construction work of Bypass on NH-731 in Shahjahanpur Parliamentary Constituency, Uttar Pradesh
- (9) **SHRI RAVINDRA DATTARAM WAIKAR** laid a statement regarding the need to launch residential housing schemes under PMAY for Jhuggi-Jhopri dwellers in Mumbai.
- (10) **SHRI ASIT KUMAR MAL** laid a statement regarding prices of life-saving medicines.
- (11) **SHRI BALABHADRA MAJHI** laid a statement regarding the need to ensure daily payment of wages to the Job Card Holders under MGNREGA.
- (12) **SHRI DILIP SAIKIA** laid a statement regarding expansion of capacity of

Bongaigaon Refinery in Assam.

- (13) **SUSHRI PRANITI SUSHILKUMAR SHINDE** laid a statement regarding transparency in functioning of Electronic Voting Machines (EVMs).
- (14) **SHRIMATI SUPRIYA SULE** laid a statement regarding the need for expeditious procurement of Soyabean from farmers in Maharashtra.
- (15) **SHRI HARISH CHANDRA MEENA** laid a statement regarding the need to extend the facility of Kisan Credit Card to Animal Husbandry and Dairy Sector.
- (16) **DR. VINOD KUMAR BIND** laid a statement regarding the need to provide stoppage to Howrah-Lalkuan Express at Bhadohi Railway Station and introduce a train from Gyanpur Road Railway Station to Lucknow.
- (17) **SHRI KODIKUNNIL SURESH** laid a statement regarding upgradation of National Homoeopathy Research Institute in Mental Health (NHRIMH) at Kurichy, Kerala as AIIMS, Homoeopathy.
- (18) **SHRI RAMESH AWASTHI** laid a statement regarding the need to restart the Tool Room and Technology Centre in Fazalganj, Kanpur.
- (19) **SHRI ASHOK KUMAR RAWAT** laid a statement regarding the need to extend the area under Lucknow Cantonment Board upto Sandila in Misrikh Parliamentary Constituency, Uttar Pradesh.
- (20) **SUSHRI IQRA CHOUDHARY** laid a statement regarding the need to ensure adequate supply of DAP and Urea to farmers particularly in Uttar Pradesh.
- (21) **SHRI LALJI VERMA** laid a statement regarding water contamination caused by the Ash Dam of NTPC Tanda, District Ambedkar Nagar, Uttar Pradesh.
- (22) **SHRI SANJAY DINA PATIL** laid a statement regarding the need to rehabilitate people residing in the vicinity of Sanjay Gandhi National Park, Mumbai.

(23) **SHRI THARANIVENTHAN M. S.** laid a statement regarding the need to provide rope car facility in Raja Desingh Fort in Gingee, Tamil Nadu.

THE RAILWAYS (AMENDMENT) BILL, 2024-Contd.

THE MINISTER OF RAILWAYS; THE MINISTER OF INFORMATION AND BROADCASTING; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW) *replying said:* I would like to thank all the Members for having such a detailed discussion on this Bill in such a positive atmosphere. After the positive environment of yesterday, it would be wonderful if today's time for listening to the responses were equally positive. The honourable Members initially raised the issue relating to the necessity of the Bill and whether it would have any impact on the powers of Parliament. This Bill will lead to the consolidation of two laws into one. This is the most important method which will simplify the laws and the legal structure. (Speech unfinished)

The discussion was not concluded.

UTPAL KUMAR SINGH
Secretary General

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NOTE: It is the verbatim Debate of the Lok Sabha and not the Synopsis that should be considered authoritative.

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